Construction of booses under IAY In Andhra Pradesh

3604. SHRI K. RAMA MOHANA RAO: WUI the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government have received any request from the Government of Andhra Pradesh for providing 30,000 houses under Indira Awas Yojana Scheme;

(b) if yes, when such request was received; and

(c) what steps, so far, been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHAS MAHARIA): (a) to (c) Yes, Sir. This Ministry had received a request on 1st September, 2000, from the Andhra Pradesh State Housing Corporation Limited for 30,000 additional houses (20,000 houses for new construction and 10,000 houses for upgradatkm) under Indira Awaas Yojana (IAY) for cyclone/flood affected districts of Andhra Pradesh during 2000-2001. An amount of Rs. 3610.98 lakh was released as advance second instalment of Central Assistance under IAY to 14 flood affected districts of Andhra Pradesh during 2000-2001.

Districts selected for Wasteland Development

[†] 3605. SHRI KAILASH JOSHI: WUI the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of districts that have been selected by National Wasteland Development Board for wasteland development in the country;

(b) whether Government are considering any concert plant for the development of wasteland; and

(c) if so, the details in this regard alongwith the year-wise funds provided during the last three years with special reference to the State of Madtaya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL

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[†]Origmal notice of the Question vat received in Hindi.

[18 April, 2001]

DEVELOPMENT (DR. (SHRIMATI) RITA VERMA): (a) to (c) According to Wastelands Atlas of India, 584 districts in the Country are having 63.85 million hectares of wastelands.

The Department is implementing a Programme called the Integrated Wastelands Development Programme (IWDP) for development of degraded/wastelands. This Programme is being implemented through watershed Approach under the Guide lines for Watershed Development w.e.f. 1.4.1995.

298 projects have been sanctioned under this programme in 222 districts from 1.4.95 to 31.3.2001 for development of degraded/ wastelands. Out of these, 22 projects for the development of an area of 2,16,035 hectares at a total cost of Rs. 8618.60 lakhs have been sanctioned to Madhya Pradesh State during the last three years.

The details of funds released under the Programme during the last three years (1998-99 to 2000-2001), year-wise and state-wise including Madhya Pradesh State are given in enclosed Statement.

Statement

Funds released under IWDP during the last three years (1998-99 to 2000-01) (Rupees in lakhs)

si.	No. Name of State	1998-99	1999-00	200041	Total
1.	Andhra Pradesh	981.21	949.08	2007.93	3938.22
2.	Chattisgarh	43.10	79.98	322.01	450.09
3.	Gujarat	546.17	491.73	758.14	1796.04
4.	Himachal Pradesh	188.42	684.16	818.65	1691.23
5.	Haryana	90.52	43.78	51.23	18553
6.	Jaromu & Kashmir	136.40	100.00	272.06	508.46
7.	Jharkhand	_	37.63	74.21	111.84
8.	Karnataka	513.41	707.33	432.11	1652.85
9.	Kerala	78.55	_	120.39	198.94
10.	Maharasthra	242.53	347.93	345.45	935.91
11.	Madhya Pradesh	210.53	931.14	763.48	1905.15

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RAJYA SABHA

[18 April, 2001]

				(Rs. in lakhs)	
SI. No.	Name of State	1998-99	1999-00	2000-01	Total
12.	Orissa	263.19	536.39	547.00	1346.58
13.	Punjab	6.60	7.70	74.61	88.91
14.	Rajasthan	292,55	487.17	971.86	1751.58
15.	Tamil Nadu	176.26	484.93	769.87	1431.06
16.	Uttar Pradesh	1464.51	1462.15	1483.77	4410.43
17.	Uttaranchal		_	327.03	327.03
18.	Arunachal Pradesh	9,00	_	_	9.00
19.	Assam	24.52	197.69	520.01	742.22
20.	Meghalaya	_	65.09	142.28	207.37
21.	Manipur	285.52	167.56	329.56	782.64
22.	Mizoram		_	451.32	451.32
23.	Nagaland	465.81	264.42	992.00	1722.23
24.	Sikkim	176.10	261,56	203.00	640. b6
	TOTAL	6199.90	8307.42	12777.97	27285.29

Assistance by CAPART to Pazakulam Social Service Society, Kerala

3606. SHRI MUNAVVAR HASAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether CAPART provided any assistance to Pazakulam Social Service Society, Patnamthitta, Kerala;

(b) if so, the details thereof including amount sanctioned, released and utilized (date and project-wise);

(c) whether it is a fact that funds have been provided to this NGO when it was under black listed/funding restrictions category (date of black-listing) and amounts provided during this period (project-wise);

(d) whether any action has been taken/proposed to be taken against CAPART employees involving in sanctioning and release of funds when this NGO was under blacklisted/ funding restriction; and

(e) if not, the reasons therefor?

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